

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2012 with I.A.No. 3/2012

Sub: Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of hearing : 24.7.2012

Coram : Dr Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Aarti Steels Limited, Cuttack

Respondents : Orissa State Load Despatch Centre, Bhubaneswar
GRIDCO Limited, Bhubaneswar
Indian Energy Exchange, New Delhi
National Load Despatch Centre, New Delhi

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri Gulshan Rai, ASL
Shri R.K.Mehta, Advocate for SLDC, Orissa
Shri Antaryami Upadhyay, Advocate for SLDC, Orissa
Shri R.B.Sharma, Advocate, GRIDCO

Record of Proceedings

Learned counsel for SLDC, Odisha submitted that the SLDC, Odisha vide its letter dated 5.7.2012 has granted `No objection` for open access for the period from 5.7.2012 to 31.7.2012. Learned counsel requested some time to file certain documents and the reply in connection with the claim of the petitioner for compensation.

2. Learned counsel for the GRIDCO submitted that the petitioner is a consumer of CESU, a distribution company within the State of Odisha and is connected to the transmission system through CESU's network. OERC in its order dated 13.9.2011 in case No. 20 of 2010 has observed that "the exact status of the said 50 MW generating unit is yet to be determined". Learned counsel further submitted CESU is not a party before the Commission and should be impleaded for proper adjudication of the case.

3. Learned counsel for the petitioner sought time to file rejoinder to the reply of SLDC, Odisha.
4. The Commission directed the learned counsel for SLDC, Odisha to file its reply on affidavit on or before 10.8.2012, with an advance copy to the petitioner. The petitioner may file its rejoinder by 24.8.2012.
5. The petition shall be listed for hearing on 30.8.2012.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**